

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Interlocutory Application No.490/2020**  
**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2020**  
**(F.No.21.01.2020/NCLAT/UR/156)**

**In the matter of:**

Amrender Thakur & Ors. .... Appellants

Versus

M/s. AVJ Developers (India) Pvt. Ltd. & Ors. .... Respondents

Appearance: Mr. Hasan Zubair, Advocate for the Appellants.

**31.01.2020**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellants filed the Memo of Appeal on 21.01.2020 and the Office after scrutiny of the Memo of Appeal, intimated the defects to the Appellants on the same day and returned the Memo of Appeal to the Appellants on 23.01.2020. The Appellants re-filed the Memo of Appeal on 30.01.2020. It is stated in the Interlocutory Application (IA) that one of the defects notified by the Registry was that Annexures/ A-2 was dim/ illegible and legible copies may be supplied. Small delay of two days was caused in procuring the fair copies of the Annexures, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellants and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellants and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar